

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Third LOK SABHA**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## FIFTY-FOURTH REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Fifty-fourth Report.

2. The Committee met on the 14th December, 1964 for—

(I) Classification and allocation of time for discussion of the following Bills:—

(1) The Indian Penal Code (Amendment) Bill, 1964 (*Amendment of section 302*) by Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram.

(2) The National Rifle Training Scheme Bill, 1964 by Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram.

(3) The Representation of the People (Amendment) Bill, 1964 by Shri M. Malaichami.

(4) The Sikh Gurdwaras Bill, 1964 by Sardar Amar Singh Saigal.

(II) Examination of the Constitution (Amendment) Bill, 1964 (*Amendment of articles 124 and 220*) by Shri C. K. Bhattacharyya under Rule 294 (1) (a) of the Rules of Procedure.

### *Classification and Allocation of Time to Bills*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri M. Malaichami and Sardar Amar Singh Saigal attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the four Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Indian Penal Code (Amendment) Bill, 1964 1 hour.  
(*Amendment of section 302*).

(2) The National Rifle Training Scheme Bill, 1964. 1 hour.

(3) The Representation of the People (Amendment) Bill, 1964. 1 hour.

(4) The Sikh Gurdwaras Bill, 1964. 2 hours.

*Examination of the Constitution (Amendment) Bill, 1964 (Amendment of Articles 124 and 220) by Shri C. K. Bhattacharyya.*

5. The Bill sought to prohibit the Judges of the Supreme Court and the High Courts from acceptance of further employment after retirement under the Government or a private body in any capacity whatsoever.

After hearing the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

### *Recommendations*

6. The Committee recommend that—

(i) the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House; and

(ii) Shri C. K. Bhattacharyya be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;  
December 14, 1964.  
*Agrahayana 29, 1886 (Saka).*

S. V. KRISHNAMOORTHY RAO,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

\*Circulated to Members separately (Bill No. 87 of 1964).